

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, DELHI**

IA No.843/2025

IN

Appeal No. 82/2025

IN THE MATTER OF:

Rohit Singh

.....**Applicant**

VERSUS

State of Himachal Pradesh & Ors.

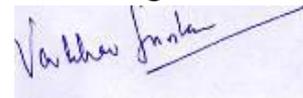
.....**Respondents**

Index

Sr.No.	Particulars of documents	Page
1.	Reply to Application for condonation of delay on behalf of Respondent No. 04 i.e. H.P. State Pollution Control Board alongwith Affidavit.	1-5

Respondent No. 04

Through Counsel



Vaibhav Srivastava

(Advocate)

Dated:

Place: Una

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI**

Appeal 82 of 2025

IN THE MATTER OF:

Rohit Singh

.....Applicant

VERSUS

MoEF&CC & Ors.

.....Respondents

**REPLY TO APPLICATION FOR
CONDONATION ON BEHALF OF
RESPONDENT NO. 04 i.e HP STATE
POLLUTION CONTROL BOARD.**

MAY IT PLEASE YOUR LORDSHIPS :

1. That the contents of para-1 relate to the filing of appeal under section 16(h) of the National Green Tribunal Act 2010, challenging the Environmental Clearance dated 25-09-2025 granted by the Ministry of Environment, Forest and Climate Change (MoEF&CC) to the M/s HP Bulk Drug Park Infrastructure Limited (HPBDPIL) for the proposed Bulk Drug Park at Polian Beet, District Una, HP are a matter of record and need no reply from the replying respondent.


Regional Officer
H.P.State Pollution Control Board
Phase-IV, Rakkar Colony,
Distt. Una (H.P.)-174303

2. That the contents of para-2 relate to limitation period of 30 days prescribed under Section 16 of the National Green Tribunal Act, 2010. However the appeal has been filed beyond the limitation period. It is submitted that the proviso to Section 16 does not confer an automatic or vested right upon the applicant to seek condonation of delay and applicant has to explain and justify the reason for delay. The applicant has failed to disclose any bonafide or unavoidable circumstances, which prevented the filing of the appeal within the initial statutory period of 30 days. Hence the present application deserves to be dismissed.
3. That the contents of para-3 are denied to the extent of applicant's contentions that the delay is neither deliberate nor intentional but stems from bonafide reasons. The statement is self serving assertion, unsupported by any cogent material or satisfactory explanation. The issuance of Environmental Clearance during the middle of ongoing proceedings in OA No. 148 of 2025 created a peculiar situation is wholly misconceived. The applicant has failed to made out a justified case for condonation of delay. Hence present application deserves to be dismissed.
- 4-6. That the contents of para 4-6 are denied so far as replying respondent is concerned.
- 7-8. That the contents of para 7-8 are denied.



Regional Officer
H.P.State Pollution Control Board
Phase-IV, Rakkar Colony,
Distt. Una (H.P.)-174303

9. That the contents of para-9 are denied so far as it relate to the balance of convenience lies in favour of the Appellant. The Environmental Clearance involves third party rights, public interest and substantial financial and infrastructural commitments and any delay in challenging the same must be viewed with strict scrutiny. Hence it is that the balance of convenience lies in the favour of respondents and not with the Appellant.

Prayer:-

In view of submissions made above, it is humbly submitted that the application for condonation may kindly be dismissed. Any other order deemed fit by this Hon'ble Court may kindly be passed in the interest of Justice.



Respondent No. 04
Regional Officer
H.P.State Pollution Control Board
Phase-IV, Rakkar Colony,
Distt. Una (H.P.)-174303
Through Counsel

Date: 20/01/2026

Place: Una (HP)

Vaibhav Shrivastava
(Advocate)

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI**

Appeal No. 82 of 2025

IN THE MATTER OF:

Rohit Singh

.....Applicant

VERSUS

State of Himachal Pradesh & Ors.

.....Respondents

AFFIDAVIT

I, Praveen Kumar, S/o Sh. Jagdish Ram, aged 49 years, presently, working as Assistant Environmental Engineer cum Regional Officer at Regional Office Una, H.P. State Pollution Control Board, Himachal Pradesh, do hereby solemnly declare and affirm on oath as under:

1. That the accompanying reply to application for condonation has been drafted at my instance and under my instructions.
2. That the contents of reply of paras 1-9 are true and correct to the best of my knowledge, derived from official record, no part of it is false and nothing material has been concealed therefrom.
3. I further affirm that the contents of this affidavit of mine are true and correct to my knowledge and belief, no part of it is false and ~~nothing~~ nothing material has been concealed therefrom.


Regional Officer
H.P.State Pollution Control Board
Phase-IV, Rakkar Colony,
Distt. Una (H.P.)-174303

Verified at Una on 20 day of January, 2026.



DEPONENT

Regional Officer
H.P.State Pollution Control Board
Phase-IV, Rakkar Colony,
Distt. Una (H.P.)-174303